

MR. SPEAKER : It is a state matter, what can I do ?

SHRI DHARAM PAL SINGH MALIK : His sons are harassing the officers belonging to All India Services by giving them whimsical orders.

...(Interruptions)...

MR. SPEAKER : It is not possible for me to do anything in this regard.

SHRI DHARAM PAL SINGH MALIK : A judicial inquiry be instituted to enquire into the matter and Central Government should intervene there. The State Government employees are not feeling scheme there. People are being murdered.

(Interruptions)

[English]

SHRI JITENDRA PRASADA (Shahjahanpur) : Sir, I have drawn your attention to the reported loss of about Rs. 1 crore in the HBJ-Pipeline project due to the delay by the Private Sector unit...

[Translation]

MR. SPEAKER : We are getting the reply.

[English]

I have written to the Ministry. I am getting the information for you. If there happens to be some substance in it, then I will allow you.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

[English]

**Annual Report and Review on the working of the Wool Research Association for 1986-87**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association Thane for the year 1986-87 together with Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1986-87.

[Placed in Library. See No. LT-5173/87]

**Notification under Regional Rural Banks Act, 1976 and Coinage Act, 1906 and Life Insurance Corporation Act, 1956 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976 :
  - (i) The Alaknanda Gramin Bank (Meeting of Board) Rules, 1986, published in Notification No. S.O. 58 in Gazette of India dated the 10th January, 1987.
  - (ii) The Bhagalpur Banks Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 59 in Gazette of India dated the 10th January, 1987.
  - (iii) The Begusarai Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 60 in Gazette of India dated the 10th January, 1987.
  - (iv) The Bikaner Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 61 in Gazette of India dated the 10th January, 1987.
  - (v) The Visveshwarya Grammeens Bank (Meetings of Board) Rules, 1986 published in Notification No. S.O. 62 in Gazette of India dated the 10th January, 1987.
  - (vi) The Pithoragarh Kshetriya Gramin Bank (Meetings of

- Board) Rules, 1986, published in Notification No. S.O. 63 in Gazette of India dated the 10th January, 1987.
- (vii) The Ganga Yamuna Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 64 in Gazette of India dated the 10th January, 1987.
- (viii) The Gwalior Datia Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 65 in Gazette of India dated the 10th January, 1987.
- (ix) The Buldhana Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 66 in Gazette of India dated the 10th January, 1987.
- (x) The Parvatiya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 67 in Gazette of India dated the 10th January, 1987.
- (xi) The Adhiyaman Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 68 in Gazette of India dated the 10th January, 1987.
- (xii) The Malwa Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 69 in Gazette of India dated the 10th January, 1987.
- (xiii) The Faridkot Bhatinda Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 70 in Gazette of India dated the 10th January, 1987.
- (xiv) The Kanakadurga Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 71 in Gazette of India dated the 10th January, 1987.
- (xv) The Thane Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 72 in Gazette of India dated the 10th January, 1987.
- (xvi) The Vidisha Bhopal Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 73 in Gazette of India dated the 10th January, 1987.
- (xvii) The Vallalar Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 74 in Gazette of India dated the 10th January, 1987.
- [Placed in Library. See No. LT-5174/87]
- (2) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent), Twenty Rupees and One Rupee (containing Copper 75 per cent and Nickel 25 per cent), coined on the theme "Small Farmers" (on the occasion of celebration of the Seventh World Food Day on the 16th October, 1987) Rules, 1987, (Hindi and English versions) published in Notification No. S.O. 916(E) in Gazette of India dated the 12th October, 1987 under subsection (3) of section 21 of the Coinage Act, 1906.
- [Placed in Library. See No. LT-5175/87]
- (3) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1987 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958, under section 43 of the Life Insurance Corporation Act, 1956.
- [Placed in Library. See No. LT-5176/87]
- (4) G.S.R. 913(E) (Hindi and English versions) published in Gazette of

India dated the 16th November, 1987 making certain amendment to Notification No. 345/86. Customs dated the 16th June, 1986, under section 159 of the Customs Act, 1962 together with an explanatory note.

[Placed in Library. See No. LT-5177/87]

- (5) GSR 925(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987, making certain amendment to Notification No. 110 Customs dated the 17th February, 1986, so as to allow the benefit of assisment under Heading No. 98.01 of the First Schedule to the Customs Tariff Act, 1975, in respect of goods imported for Operation Flood II and Flood III Projects of the Indian Dairy Corporation, under section 10 of the Costoms Tariff Act, 1975.

[Placed in Library. See No. LT-5178/87]

**Annual Report of and Review on the working of India Tea and Restaurants Ltd. for 1985-86 etc. etc.**

SHRI RAM NIWAS MIRDHA : Sir, on behalf of Shri P.R. Das Munsi, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Review by the Government on the working of the India Tea and Restaurants Limited Bombay, for the year 1985-86.
- (ii) Annual Report of the India Tea and Restaurants Limited, Bombay for the year 1985-86 alongwith the Audited, Accounts and the comments of the Controller and Auditor General thereon.

[Placed in Library. See No. LT-5179/87]

- (b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1986-87.

- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1986-87 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5180/87]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. LT-5179/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam (Kerala) for the year 1986-87 together with Accounts,
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam (Kerala) for the year 1986-87.

[Placed in Library. See No. LT-5181/87]

**ASSENT TO BILL**

[English]

**Representation of the People (Third Amendment) Bill, 1987**

SECRETARY-GENERAL : Sir, I lay on the Table the Representation of the People (Third Amendment) Bill, 1987, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 9th November, 1987.